

(2) (i) Review (Hindi and English versions) by the Government on the working of the Bokaro Steel Limited, for the year 1970-71.

(ii) Annual Report (Hindi and English versions) of the Bokaro Steel Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1359/71]

(3) (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1970-71.

(ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1360/71]

(4) (i) Review (Hindi version) by the Government on the working of the Triveni Structural Limited for the year 1970-71.

(ii) Annual Report (Hindi version) of the Triveni Structural Limited for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1361/71]

**ANNUAL REPORT OF ANDAMAN AND NICOBAR ADMINISTRATION, 1970-71**

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN) :** On behalf of Shri K.C. Pant I beg to lay on the Table a copy of Annual General Administration Report (Hindi and English versions) of Andaman and Nicobar Administration, for the year 1970-71. [Placed in Library. See No. LT-1362/71]

**GUJARAT DEVASTHAN INAMS ABOLITION (AMENDMENT) RULES, 1971**

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) :** I beg to lay on the Table a copy of the Gujarat Devasthan Inams Abolition (Amendment) Rules, 1971 published in Notification No. GHM/4622/M/DAR/1071-Y in Gujarat Government Gazette dated the 12th November, 1971, under sub-section (2) of section 29 of the Gujarat Davasthan Inams Abolition Act, 1969, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-1363/71]

**ANNUAL REPORT OF INDIAN DAIRY CORPORATION, BARODA**

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) :** I beg to lay on the Table a copy of the Annual Report of the Indian Dairy Corporation, Baroda for the year ended 31st March, 1971 along with the Audited Accounts, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See, No. LT-1364/71]

**ANNUAL REPORT OF TEA BOARD, 1969-70**

**PROF SHER SINGH :** On behalf of Shri A.C. George I beg to lay on the Table a copy of the Annual Administration Report (Hindi version) of the Tea Board for the year 1969-70. [Placed in Library. See No. LT-1365/71]

10.13 hrs.

**MESSAGE FROM RAJYA SABHA**

**SECRETARY :** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the

[Secretary]

Lok Sabha that the Rajya Sabha, at its sitting held on the 21st December, 1971, agreed without any amendment to the North-Eastern Areas (Reorganisation) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 15th December, 1971."

#### ASSENT TO BILLS

SECRETARY: I lay on the Table following three Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 17th December, 1971:

- (1) The Appropriation (No. 4) Bill, 1971.
- (2) The Appropriation (Railways) No. 3 Bill, 1971.
- (3) The Punjab Appropriation (No. 2) Bill, 1971.

10.14 hrs.

#### PUBLIC ACCOUNTS COMMITTEE

##### TWENTY-SECOND REPORT

SHRIMATI MUKUL BANERJI (New Delhi) : I beg to present the Twenty-second Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Hundred and Tenth Report (Fourth Lok Sabha) relating to Customs.

SHRI S. M. BANERJEE (Kanpur) : Why is she presenting it?

MR. SPEAKER : She is a Member of the Committee. I think she looks quite nice while presenting.

SHRI S. M. BANERJEE : I am glad that Mrs. Banerji is doing it.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : Mr. Banerjee should be more chivalrous.

#### PAYMENT OF GRATUITY BILL

##### APPOINTMENT OF A MEMBER TO STATE COMMITTEE

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADIJKAR) : I move:—

"That this House do appoint Shri Hukam Chand Kachwai *vice* Shri R.R. Sharma, to the Select Committee to which the Bill to provide for a scheme for the payment of gratuity to employees engaged in factories, mines, plantations, shops or other establishments and for matters connected therewith or incidental thereto, was referred by the House on the 21st December, 1971."

MR. SPEAKER : The question is:—  
"That this House do appoint Shri Hukam Chand Kachwai *vice* Shri R.R. Sharma, to the Select Committee to which the Bill to provide for a scheme for the payment of gratuity to employees engaged in factories, mines, plantation, shops or other establishments and for matters connected therewith or incidental thereto, was referred by the House on the 21st December, 1971."

*The motion was adopted.*

10.15 hrs.

#### DISCUSSION RE: STATEMENT ON SUGAR POLICY

MR. SPEAKER : This discussion is strictly for one hour. The moment one hour is over, this discussion will conclude. No chits will be considered. The gentlemen who stand will not be allowed. I wish to make this clear now.

SHRI ATAL BIHARI VAJPAYEE : Let the Members be brief.

MR. SPEAKER : We have no time we have many other things.